

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**LOK SABHA
UNSTARRED QUESTION NO.1669
TO BE ANSWERED ON FRIDAY, THE 10TH MARCH, 2017
PHALGUNA 19, 1938 (SAKA)
INCIDENTS OF MATCH FIXING**

1669: SHRI GOPAL SHETTY:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government proposes to make it obligatory for the players to make declaration about gifts received from within the country and abroad in wake of incidents of match fixing in sports; and

(b) if so, the details thereof and the steps taken thereon?

**ANSWER
MINISTER OF STATE FOR FINANCE
(SHRI SANTOSH KUMAR GANGWAR)**

(a): No such proposal specifically for players is under consideration at present. However, under the existing provisions of the Income Tax Act, 1961, any gift received in excess of Rs.50,000 in form of cash, demand draft, cheque or specified assets by an individual or Hindu undivided family (HUF) has to be reported in the annual Tax Returns and is taxable under the head 'income from other sources', except in specified situations.

(b): Does not arise in view of reply above.
